

2017. For the said reason, we dismiss the appeal with cost of Rupees One Lakh be paid in favour of Kotak Mahindra Bank by Shri E. Venkatram Reddy, Director who filed the appeal on behalf of the Corporate Debtor without any authority.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member(Judicial)

/ns/uk